

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 30/2010

Sub: Application for grant of inter-State trading licence to PCM Power Trading Corporation Ltd., Kolkata

Date of hearing : 20.4.2010

Coram : Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Applicant : PCM Power Trading Corporation Ltd., Kolkata

Parties present : Shri Niranjana. K. Mittal
Shri Nishnat K. Mittal
Shri M.K.Roy

The applicant, PCM Power Trading Corporation Ltd, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) (the Act) for grant of Category 'III' licence for inter-State trading in electricity in whole of India, except in the State of Jammu and Kashmir. Trading in electricity is covered under the main objects of the applicant-company.

2. The Commission directed the applicant

to furnish following information/clarification on affidavit latest by 30.4.2010:

(i) Bank's Statement from 22.10.2009 to 31.3.2010.

(ii) Details of Rs. 325 lakh of advances shown in the books of accounts including the name of the recipients and nature of advance, and

(iii) Liquidity of the equity investment in the sister concern ;

3. Subject to above, order in the application was reserved.

Sd/-
(T.Rout)
Joint Chief (Law)